

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 127**  
**(IB)-532(PB)/2017**

**IN THE MATTER OF:**

Punjab National Bank

.... Applicant/petitioner

Vs.

Haridwar Iron & Ispat Rolling Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.02.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the respondent

Mr. Nipun Gautam, Adv. for liquidator.  
Ms. Priya Puri, Mr. Yati Sharma, Adv.  
for R-29(IOCL)

**ORDER**

On having the Respondent No. 29 stated that money has already been remitted to Corporate Debtor's account, the same being admitted by the counsel for the Liquidator, at the request of Respondent No. 29, it has been deleted from the array of the Respondents.

At the request of the counsel for the Liquidator, list this matter on 11.03.2020.



**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**